

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

**Excise ORS Application No. 10103 of 2022
in
Excise Appeal No. 10313 of 2016**

(Arising out of OIO-SIL-EXCUS-000-COM-003-15-16 Dated-19.10.2015 passed by Commissioner of Central Excise, Customs and Service Tax-SILVASA)

RAJ RAYON INDUSTRIES LTD.

.....Appellant

PLOT NO. 17, SURVEY NO. 185/1/1, DOKMANDI,
VILLAGE-AMLI, SILVASSA, DADRA & NAGAR HAVELI

VERSUS

C.C.E. & S.T.-SILVASA

.....Respondent

COMMISSIONER CENTRAL EXCISE, CUSTOMS & SERVICE TAX, SILVASSA,
4TH FLOOR, ADARSH DHAM BUILDING, VAPI DAMAN ROAD VAPI
OPP. OLD TOWN POLICE STATION, VAPI-GUJARAT

APPEARANCE:

Shri Anand Nainawati (Advocate) for the Appellant

Shri Dinesh Prithiani, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 11056 /2022

DATE OF HEARING:29.08.2022

DATE OF DECISION:29.08.2022

RAMESH NAIR

Shri Anand Nainawati, learned Counsel appearing for the appellant submits that the company has been liquidated as per NCLT order whereby the resolution plan was approved in favour of other company M/s. SVG Fashions Private Limited, therefore, he requested to dispose the appeal. Considering the submission made by Learned Counsel, this appeal become infructuous and disposed of accordingly. Miscellaneous application also stand dispose of.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**